LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a fax message has been received from Dr. (Ms.) Selvia Das stating that due to the serious illness of her mother, she is unable to attend the House. She has, therefore, requested for grant of leave of absence for the first part of the current session of the Rajya Sabha, i.e., up to 23rd March, 2001.

Does she have the permission of the House for remaining absent from the sittings of the House during the first part of the current session of the Rajya Sabha, i.e., up to 23rd March, 2001?

(No hon, Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

GOVERNMENT BILL

The Industrial Disputes (Banking Companies) Decision (Repeal) Bill, 2001.

अम मंत्री (डा. सत्यनारायण जटिया) : महोदय, मैं प्रस्ताव करता हूं कि :

"औद्योगिक विवाद (बैंककारी कम्पनी) विनिश्चय अधिनियम, 1955 का निरसन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।"

The question was put and the motion was adopted.

डा. सत्यनारायण जटिया : महोदय, मैं विधेयक को पुर:स्थापित करता हूं।

MR. CHAIRMAN: Now, we take up Motion of Thanks on the President's Address. Shri T.N. Chaturvedi.

MOTION OF THANKS ON PRESIDENT'S ADDRESS

SHRI T.N. CHATURVEDI (Uttar Pradesh): Mr. Chairman, Sir, with your kind permission, I beg to move that an Address be presented to the President in the following terms:-

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 19, 2001."